Profit made by ONGC

^{*}125. SHRI K.N. BALAGOPAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the per barrel cost of production of crude being produced by Oil and Natural Gas Corporation (ONGC) in India;

- (b) the selling price ONGC in charging from Indian Oil Companies; and
- (c) the details of profit made by ONGC during the last five years?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) and (b) The per barrel cost of production of crude oil produced by Oil and Natural Gas Corporation (ONGC) during the last five years is given below:—

Year	Cost of production of crude oil (in US \$/ Barrel)	
2005-06	24.11	
2006-07	27.14	
2007-08	33.21	
2008-09	31.21	
2009-10 (provisional)	35.94	

Subsequent to deregulation in crude oil prices from April, 2002 ONGC is supplying crude oil to Public Sector oil companies *viz*. Indian Oil Corporation, Bharat Petroleum Corporation Limited, Hindustan Petroleum Corporation Limited and Mangalore Refinery and Petrochemicals Limited as per signed Memorandum of Understandings.

ONGC is sharing the financial burden of Oil Marketing Companies through discount on Crude Oil prices. The post discount selling price of crude oil supplied by ONGC during last five years is give below:--

Year	Selling Price (US \$/Barrel)	
2005-06	42.34	
2006-07	44.22	
2007-08	52.90	
2008-09	47.70	
2009-10	55.94	

†Original notice of the question was received in Hindi.

Year	PAT (Rs. in crore)	
2005-06	14,431	
2006-07	15,643	
2007-08	16,702	
2008-09	16,126	
2009-10	16,768	

(c) The net Profit After Tax (PAT) earned by ONGC during last five years is given below:-

Participative development in Fifth Schedule areas

*126. SHRI MANI SHANKAR AIYAR: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether funds have been placed at the disposal of the States concerned to promote participative development in Fifth Schedule areas;

(b) if so, the quantum thereof;

(c) whether the States concerned have been directed under paragraph 3 of the Fifth Schedule to disburse these funds in strict conformity with the provisions of Panchayats (Extension to Scheduled Areas) PESA Act, 1996; and

(d) the steps being taken to monitor the compliance thereof?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) No specific funds have been placed at the disposal of the States concerned to promote development in Fifth Schedule areas.

(b) to (d) Do not arise.

Health care for all

*127. SHRI DHIRAJ PRASAD SAHU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government proposes to provide uniform health care facilities in the country;

(b) if so, the details thereof and the steps taken or proposed to be taken in this regard;

(c) whether keeping in view the objective of creation of rural health manpower in the country, Government proposes to introduced new alternative model of medical education; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) Health is a State subject and the Central Government supplements the efforts of State